

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ENFIELD SOLAR ENERGY LIMITED

Sl.No	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	Enfield Solar Energy Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	02 nd July, 2007
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies -Kolkata
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U45400WB2007PLC116885
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office: 9, Vivekananda Road, 4 th floor, Kolkata -700007
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	The 180 days of CIRP expired on 23 rd December 2019.
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	Date of Order: 10 th January, 2020 Date of Intimation to RP: 13 th January, 2020
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Name: Mr. Bijay Murmuria Reg No. IBBI/IPA-001/IP-N00007/2016-2017/10026
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	Address: Sumedha Management Solutions Pvt Limited, 6A Geetanjali Apartment, 8B Middleton Street, Kolkata, West Bengal ,700071 E-mail: bijay_murmuria@sumedhamanagement.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Address: Sumedha Management Solutions Pvt. Ltd. Ideal Plaza, 11/1, Sarat Bose Road, 4 th Floor, South Block, Room No. 405, Kolkata-700020, West Bengal Email ID: ip.enfieldsolar@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	09 th February, 2020

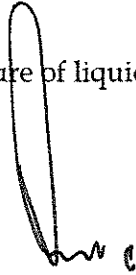
Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata bench has ordered the commencement of Liquidation of Enfield Solar Energy Limited on 10th January, 2020.

The stakeholders of Enfield Solar Energy Limited are hereby called upon to submit their claims with proof on or before 09th February, 2020 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of liquidator:

A handwritten signature in black ink, consisting of a large, stylized loop followed by a small flourish.

Bijay Murmuria

Reg. No. IBBI/IPA-001/IP-N00007/2016-17/10026

Date and Place: 14th January, 2020